

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.602
IB-48/ND/2023

IN THE MATTER OF:

M/s. Flora Vintrade Pvt. Ltd.

...PETITIONER

Vs

M/s. Cavana Clothing Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

None appeared on behalf of the Petitioner at the time of hearing of the matter. It is noticed that on the last date of hearing i.e. 18.03.2024 also none appeared on behalf of the Petitioner. Therefore, the petition is **dismissed for want of prosecution.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)